



**The Andhra Pradesh Exhibition of Films on Television Screen Through Video
Cassette Recorders (Regulation) Act, 1993**

Act 12 of 1993

Keyword(s):

Cinematograph, Film, Licensing Video Cassette Recorder, Video Library

Amendments appended: 13 of 2005, 14 of 2011

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

THE ANDHRA PRADESH EXHIBITION OF FILMS ON TELEVISION SCREEN THROUGH VIDEO CASSETTE RECORDERS (REGULATION) ACT, 1993.

ACT No. 12 OF 1993, *

[11th June, 1993.]

An Act to provide for the Regulation of the Exhibition of Films on Television Screen through Video Cassette Recorders in the State of Andhra Pradesh and for matters incidental or ancillary thereto.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Thirty-eighth Year of the Republic of India as follows :-

1. *Short Title extend and commencement* :- (1) This Act may be called the Andhra Pradesh Exhibition of Films on Television Screen through Video Cassette Recorders (Regulation) Act, 1993.

(2) It extends to the whole of the State of Andhra Pradesh.

(3) It shall come into force on such date as the Government may, by notification, appoint.

2. *Definitions* :—In this Act, unless the context otherwise requires—

(1) "Cinematograph" includes any apparatus for the representation of moving pictures or series of pictures ;

(2) "film" includes Cinematograph film or video tape through which any series of visual images recorded on any material can be shown as a moving picture ;

(3) "Government" means the State Government of Andhra Pradesh ;

* Received the assent of the President on the 5th June, 1993. For Statement of Objects and Reasons, Please See the *Andhra Pradesh Gazette*, Part-IV A Extraordinary, dated the 9th January 1987 at Page No 16.

(4) "licensing authority" means in, relation to the twin cities of Hyderabad and Secunderabad, the Commissioner of Police, Hyderabad and elsewhere, the Collector of the District ;

(5) "notification" means a notification published in the *Andhra Pradesh Gazette* and the word notified shall be construed accordingly ;

(6) "prescribed" means proscribed by rules made by the government under this Act;

(7) "video cassette recorder" means a cinematograph for the purpose of giving cinematograph exhibition of films recorded on video cassette tape ;

(8) "video library" means a place by what ever name called, where the business of selling letting on hire, distribution exchange, or putting into circulation in any manner whatsoever, of films for the purpose of exhibition is carried on.

3. *Exhibition of film to be licensed.* (1) (a) Save as other wise provided in this Act, no person shall exhibit any film on television screen through video cassette recorder,

(i) except under and in accordance with a licence granted under section 5 ; and

(ii) elsewhere than in a place for which permission has been granted under section 6.

(b) Where, in respect of any place, a licence as been granted under this Act for exhibition of film on television screen through video cassette recorder, no business other than the exhibition of film on television screen through video cassette recorder shall be carried on in such place, by any person and at any time.

(2) Nothing contained in clause (a) of sub-section (1) shall apply to any exhibition of film on television screen through video cassette recorder for domestic purposes to the family members of a household.

4. *Video library to be licenced.* (1) Save as otherwise provided in this Act, no person shall keep any video library except under, and in accordance with a licence granted under this Act.

(2) Where a person keeps more than one video library whether the same town or village or in different towns or villages, he shall obtain a separate licence in respect of each such video library.

(3) Every licence for keeping a video library shall, save as otherwise provided in this Act, expire on the last day of the year in which it was granted, but may be renewed from year to year.

(4) (i) No person shall carry on the business of buying, selling, supplying or distributing recorded video cassettes except under and in accordance with a licence granted under this Act.

(ii) No person shall record a film on a video tape in any shop, studio or in any business establishment except under and in accordance with a licence granted under this Act.

(iii) A record shall be maintained by every licensee showing the details of all video cassettes required by him from time to time and the said record shall be produced to any police officer not below the rank of an Inspector on demand.

5. *Grant or refusal of licence.* (1) The licensing authority shall, in deciding whether to grant or refuse to grant or renew or refuse to renew any licence under this Act have regard to the interest of the public generally and such other matters as may be prescribed.

(2) The licensing authority shall not grant a licence under this Act, unless it is satisfied—

(a) that the rules made under this Act have been complied with ; and

(b) in the case of an application for the grant of a licence for exhibition of film, that adequate precautions have been taken in the place in respect of which the licence is to be granted, to provide for the safety, convenience and comfort of the persons attending exhibition therein.

(3) The licensing authority may, by order in writing, refuse to grant or renew a licence if such authority is satisfied that,—

(a) the applicant has not complied with the provisions of this Act or the rules made thereunder in respect of the application for the grant of a licence ; or

- (b) the applicant has made wilful default in complying with, or knowingly acted in contravention of, any requirement of this Act or the rules made thereunder or the terms and conditions of, and restrictions in any licence granted under this Act ; or
- (c) in the case of an applicant for a licence for exhibition of films such applicant has been convicted of an offence under the Cinematograph Act, 1952 or the Andhra Pradesh Cinemas (Regulation) Act, 1955 (Central Act XXXVII of 1952) or the Andhra Pradesh Entertainments Tax Act, 1939.
- (4) An application for the grant or renewal of a licence or permission under this Act shall be made in such manner and within such time and shall be accompanied by such fees as may be prescribed.
- (5) Every licence or permission or the renewal thereof shall be in such form as may be prescribed.
6. *Permission for construction of buildings or installation of machinery etc.* (1) Any person who intends :
- (a) to use any place for the exhibition of film on television screen through video cassette recorder ; or
- (b) to any site for constructing a building thereon for the exhibition of films on television screen through video cassette recorders ; or
- (c) to reconstruct any building for such exhibition of films ; or
- (d) to install any machinery in any place where such films are proposed to be exhibited ; or
- (e) to use any place for keeping a video library ; or
- (f) to use any place to sell recorded video cassettes ;

Shall make an application in writing to the licensing authority for permission thereof together with such particulars as may be prescribed, and any provision contained in any other law or the rules made thereunder in so far as it relates to any of the matters specified above shall not apply to any application made under this section.

(2) The licensing authority shall thereupon after consulting such authority or officer as may be prescribed, grant or refuse to grant permission and the provisions relating to licences for exhibition of films on television screen through video cassette recorder shall, so far as may be, apply to permission under this section.

7. *Power to issue directions.*:—(1) The Government may issue such orders and directions of a general character as they may consider necessary in respect of any matter relating to licences for the exhibition of films on television screen through video cassette recorder or the keeping of video library, to licensing authorities ; and every licensing authority shall give effect to such orders and directions.

(2) The licensing authority may, from time to time, issue directions to any licensee or licensees generally to whom licence for exhibition of films is granted under this Act, requiring the licensee or licensees to exhibit in each show such slides of public interest as may be supplied by that authority :

Provided that no direction issued under this section shall require any licensee to exhibit more than three such slides at, or for more than four minutes in any one show—

8. *Letter of consent*: — (1) Every person exhibiting any film on television screen through video cassette recorder —

(a) licensed under section 5 ; or

(b) for domestic purposes, to the family members of the household ;

shall, in respect of each film which he exhibits, produce when demanded by an officer authorised by Government in this behalf a letter of consent for such exhibition from the person who is the first owner of the copyright of the cinematograph film under section 17 of (Central Act XIV of 1957,) the Copyright Act, 1957 and in case such copyright has been assigned under section 18 of the said Act from the assignee of such copyright.

(2) Every person keeping a Video library licensed under this Act shall, in respect of each film in the possession, produce when demanded by an officer authorised by the Government in this behalf a letter

of the copyright of the cinematograph film under section 17 of the Copyright Act, 1957 (Central Act XIV of 1957) and in case such copyright has been assigned under section 18 of the said Act, from the assignee of such copyright.

(3) Every person licensed under this Act, either to sell or to record recorded video cassettes shall, in respect of each recorded video cassette in his possession, produce when demanded by an officer authorised by the Government in this behalf a letter of consent from the person who is the first owner of the copyright of the recorded video cassette under section 17 of the Copyright Act, 1957 and in case such copyright has been assigned under section 18 of the said Act, from the assignee such copyright.

9. *Licencee to exhibit only certified films*.—(1) No person licensed under this Act to exhibit films on television screen through video cassette recorder shall exhibit or permit to be exhibited, any film other than a film which has been certified as suitable for public exhibition by the authority constituted under section 3 of the Cinematograph Act, 1952 (Central Act XXXVII of 1952) and which, when exhibited displays the prescribed mark of that authority and has not been altered or tampered with in any way since such mark was affixed thereto.

(2) No person licensed under this Act, for keeping a video library shall sell, let on hire, distribute, exchange or put into circulation in any manner whatsoever any film other than a film which has been certified as specified in sub-section (1) .

(3) No person licensed under this Act, for selling recorded video cassettes, shall sell, let on hire, distribute, exchange or put into circulation in any manner whatsoever any recorded video cassette containing a film which has not been certified as specified in sub-section (1).

10. *Power of Government or licensing authority to suspend the exhibition of films in certain cases* :—(1) The Government in respect of the whole of the State or any part thereof and the licencing authority within his jurisdiction, may, if of opinion that any film which is being or is about to be publicly exhibited is likely to cause a breach of the peace, by order, suspend the exhibition of such film on television screen through video cassette recorder, and during such suspension, no person shall exhibit such film or permit it to be exhibited in any place in the State or any part thereof as the case may be.

(2) Where an order under sub-section (1) has been issued by the licencing authority a copy thereof, together with a statement of the reasons therefor shall forthwith be forwarded by him to the Government and the Government may, on a consideration of all the facts of the case either confirm or vary or annual the order.

(3) An order issued under sub-section (1) shall remain in force for a period of two weeks from the date of its issue but the Government may, if they are of opinion that the order should continue in force direct that the period of suspension shall be extended by such further period as they may think fit :

Provided that the Government or the licensing authority may review their own order.

11. *Power to revoke or suspend licence*.—(1) Where the holder of a licence for exhibition of films has been convicted of an offence under clauses (a), (b), or (c), of section 14 of the Andhra Pradesh Entertainments Tax Act, 1939 or has been permitted to compound such offence under section 15 of the said Act, or has been convicted of an offence under section 7 of the Cinematograph Act, 1952 or of an offence under this Act, the licence may be revoked or suspended by the licensing authority by an order in writing.

(2) If the licensing authority is satisfied either on a reference made to it in this behalf or otherwise, that—

(a) a licence granted under this Act, has been obtained by misrepresentation or fraud, as to an essential fact, or

(b) the licensee has, without reasonable cause, failed to comply with any of the provisions of this Act, or of the rules made thereunder, or any of the terms and conditions of the licence, then without prejudice to any other penalty to which the licensee may be liable under this Act, the licensing authority may, after giving the licensee an opportunity of, showing cause, revoke or suspend the licence, by an order in writing specifying the reasons therefor and communicate the same to the licensee.

12. *Penalties.*—Any person who contravenes or attempts to contravene or abets the contravention of the provisions of this Act, or the rules made thereunder shall on conviction be punishable with imprisonment for a term which shall not be less than three months, but which may extend to three years and with fine which shall not be less than one thousand rupees but which may extend to ten thousand rupees.

13. *Offences by companies.*—(1) Where an offence under this Act, has been committed by a company, every person who at the time the offence was committed was in-charge of and was responsible to the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall, be liable to be proceeded against and punished accordingly :

Provided that nothing contained in this sub-section shall render any such person liable to any punishment, if he proves that the offence was committed without his knowledge or that he had exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1) where any offence under this Act, has been committed by a company and it is proved that the offence has been committed with the consent or connivance of or is attributable to any neglect on the part of any Director, Manager, Secretary or other Officer of the company, such Director, Manager, Secretary or other Officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation :—For the purposes of this Section—

(a) “Company” means any body corporate and includes a firm or other association of individuals; and

(b) “Director” in relation to a firm means a partner in the firm.

14. *Power to enter, search and seize.*—(1) It shall be lawful for any Police Officer not below the rank of an Assistant Commissioner of Police in the Twin Cities of Hyderabad and Secunderabad or a Deputy or Assistant Superintendent of Police elsewhere—

(a) to enter, if necessary by force, whether by day or night with such assistance as he considers necessary, any premises, which he has reason to suspect, are being used for purposes connected with the recording on any film or the exhibition of films on the television screen through video cassette recorder or keeping a video library or selling recorded video cassettes in contravention of the provisions of this Act;

(b) to search the premises and persons found therein ;

(c) to take into custody and produce before a Judicial Magistrate all such persons as are concerned or against whom a reasonable complaint has been made or credible information has been received or a reasonable suspicion exists of their having been concerned with the exhibition of film or keeping a video library or selling recorded video cassettes in contravention of the provisions of this Act.

(d) to seize all things found therein which are intended to be used or reasonably suspected to have been used in connection with such recording on any film or with such exhibition of film or selling recorded video cassettes or keeping a video library.

(2) The powers of the nature referred to in sub-section (1) may also be exercised by such Officer as may be empowered in this behalf by the Government.

(3) All searches under this Section shall be made in accordance with the provisions of the Code of Criminal Procedure, 1973, (Central Act 2 of 1974.)

15. *Confiscation of video cassettes, etc.*—(1) Whenever an offence has been committed which is punishable under this Act, the video cassettes, the video cassette recorder, the television set and other equipment used in the commission of the offence shall be liable to confiscation by an order of the Magistrate trying the offence.

(2) A Magistrate trying an offence under this Act, shall not order release of any property alleged to have been used in the commission of the offence until the disposal of the case.

16. *Cognizance of offence.*—No Court other than the Court of a Magistrate of the First Class shall take cognizance of or try an offence under this Act.

17. *Offences under this Act to be cognizable.*—Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), every offence punishable under this Act, shall be a cognizable offence.

18. *Appeal.*—(1) Any person aggrieved by an order of the licensing authority refusing to grant or renew a licence or an order revoking or suspending a licence under this Act, may, within such time and on payment of such fee as may be prescribed, appeal to the Government.

(2) The Government may stay the execution of any such order, pending exercise of its powers under sub-section (1) in respect thereof.

19. *Powers of revision.*—The Government may, either *suo motu* or on application call for and examine the record of the licencing authority in respect of any proceedings under this Act, to satisfy themselves as to the legality or regularity of such proceeding or the correctness, or propriety of any order made therein; and if in any case it appears to them that any such proceeding or order should be modified, annulled, reversed or remitted for reconsideration, they may pass orders accordingly :

Provided that every application to the Government for the exercise of the powers under this section shall be preferred within such time and accompanied by such fee as may be prescribed.

(2) No order prejudicial to any person shall, be passed under sub-section (1) unless such person has been given an opportunity of making his representation.

(3) The Government may stay the proceeding or the execution of the order pending the exercise of their power under sub-section (1) in respect thereof.

20. *Power to make rules.*—(1) The Government may, by notification, make rules for carrying out all or any of the purposes of this Act.

(2) Without prejudice to the generality of the foregoing power such rules may provide for—

(a) the terms, conditions and restrictions, if any, subject to which licences and permissions may be granted under this Act, the fees for such licences and permissions, and the apportionment of such fees between the Government and the local authority concerned ;

(b) the regulation of cinematograph exhibitions for securing the public safety.

(3) Every rule made under this Act, shall immediately after it is made, be laid before the Legislative Assembly of the State if it is in session, and if it is not in session, in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions and if, before the expiration of the session in which it is so laid or the session immediately following the Legislative Assembly agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be, so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

21. *Savings.*—(1) Every person—

(i) exhibiting any film on television screen through video cassette recorder, or

(ii) keeping any video library, or selling recorded film cassettes; immediately before the commencement of this Act, shall obtain a licence under this Act, within a period of four weeks from such commencement.

(2) If the person referred to in sub-section (1) fails to obtain the licence within the period mentioned in sub-section (1), he shall discontinue such exhibition and in the case of video library, he shall close such video library and in the case of sale of recorded video cassettes, discontinue such sale.

(3) Nothing in the Andhra Pradesh Cinemas (Regulation) Act, 1955 (Act IV of 1955) shall apply to exhibition of film on television screen through video cassette recorders.

(4) Save as otherwise provided in sub-section (3), the provisions of this Act, shall be in addition to and not derogation of the Cinematograph Act, 1952 (Central Act XXXVII of 1952) and the Andhra Pradesh Entertainments Tax Act, 1939 (Act X of 1939), and any other law for the time being in force ; and nothing contained therein shall exempt any person from any proceeding by way of investigation or otherwise which might, apart from this Act, be instituted against him.

22. *Protection of Acts done in good faith.*—No suit, prosecution or other legal proceeding shall lie against any officer of the Government for anything which is in good faith done or intended to be done under this Act, or the rules made thereunder.

Registered No. HSE/49

[Price : Rs. 0-45 Paise.



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 15] HYDERABAD, WEDNESDAY, APRIL 13, 2005.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 8th April, 2005 and the said assent is hereby first published on the 13th April, 2005 in the Andhra Pradesh Gazette for general information.

ACT No. 13 OF 2005

**AN ACT TO AMEND THE ANDHRA PRADESH
EXHIBITION OF FILMS ON TELEVISION
SCREEN THROUGH VIDEO CASSETTE
RECORDERS (REGULATION) ACT, 1993.**

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-sixth year of the Republic of India as follows:

[1]

A-536-1

Short title, extent and commencement. 1.(1) This Act may be called the Andhra Pradesh Exhibition of Films on Television Screen through Video Cassette Recorders (Regulation) (Amendment) Act, 2005.
(2) It extends to the whole of the State of Andhra Pradesh.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

Substitution of section 2. Act 12 of 1993. 2. In the Andhra Pradesh Exhibition of Films on Television Screen through Video Cassette Recorders (Regulation) Act, 1993 (herein after referred to as the principal Act), for section 2, the following shall be substituted namely:-

“Definition. 2. (1) “Cable operator” means any person who provides cable service through a cable television net work or otherwise controls or is responsible for the management and operation of a cable television network;

(2) “Cinematograph” includes any apparatus for the representation of moving pictures or series of pictures;

Central Act 1 of 1956. (3) “Company” means a Company as defined in section 3 of the Companies Act, 1956;

(4) “DVD” means Digital Versatile/Video Disc;

(5) “Exhibition” means exhibition of cinemas, dramatic performances, sports, entertainments, audio-video programmes and the like;

(6) “Film” includes Cinematograph film or video tape through which any series of visual images recorded on any material can be shown as a moving picture;

(7) “Government” means the State Government of Andhra Pradesh;

(8) "Licensing authority" means in relation to the Twin Cities of Hyderabad City (ie., Hyderabad and Secunderabad), Cyberabad, Vijayawada and Visakhapatnam, the Commissioner of Police, and elsewhere the Collector of the District;

(9) "Licensee" means a person to whom licence is granted under the Act;

(10) "Notification" means a notification published in the Andhra Pradesh Gazette and the word notified shall be construed accordingly;

(11) "Person" means,-

(a) an individual who is a citizen of India;

(b) an association of individuals or body of individuals, whether incorporated or not, whose members are citizens of India;

(c) a company in which not less than fifty one percent of the paid-up share capital is held by the citizens of India;

(d) the person defined under General Clauses Act;

(12) "Pirated Cassette" means a film or DVD or VCD which was produced without copyright in relation to a cinematograph Film or a record embodying any part of sound track associated with the film;

(13) "Pirated Cassette holder" means a person who possess the cassette or VCD or DVD which was made against the copy right in relation to a cinematograph film or a record embodying any part of sound track associated with the film;

(14) "Place" includes a house, building, tent and any description of transport, whether by water, land or air;

(15) "Prescribed" means prescribed by rules made by the Government under the Act;

(16) "Programme" means any television broadcast and includes,-

(a) exhibition of films, features, dramas, advertisements and serials through video cassette recorders or video cassette players or VCDs or DVDs;

(b) any audio or visual or audio-visual live performance or presentation; and the expression "programming service" shall be construed accordingly;

**Central
Act 7 of
1995.**

(17) "Registering authority" means the registering authority notified under clause (h) of section 2 of the Cable Television Net works (Regulation) Act, 1995;

(18) "Subscriber" means a person who receives the signal of cable television network at a place indicated by him to the cable operator, without further transmitting it to any other person or any Video Library subscriber;

(19) "VCD" means Video Compact Disc;

(20) "Video Cassette recorder" means a cinematograph for the purpose of giving cinematograph exhibition of films recorded on video cassette tape including V.C.Ds and D.V.Ds of recording or exhibition;

(21) "Video library" means a place by whatever name called, where the business of selling, letting on hire, distribution, exchange, or putting into circulation in any manner whatsoever, of films for the purpose of exhibition is carried on."

**Sub-
stitution of
section 3.**

3. For section 3 of the principal Act, the following shall be substituted namely,-

**"Exhibition
through Video
Cassette
Recorder to
be Licensed.**

3. (1) Save as otherwise provided under the Act,-

(a) no person shall give an exhibition on Television Screen,-

(i) through Video Cassette Recorder without a licence; and,

(ii) in a place other than that in respect of which permission has been granted under section 6;

(b) subject to the provision of the sub section (1),-

(i) no business other than the exhibition on Television Screen through video Cassette Recorder shall be carried on in a place in respect of which permission has been granted under the Act by any person and at any time;

(ii) no person shall be in possession of VCD or DVD which is contrary to the provision of the Act by any person and at any time.

(iii) no person shall possess any pirated video cassette for exhibition of film or selling or buying or let on rent or distribution.

(2) Nothing contained in clause (a) of sub-section (1) shall apply to any exhibition on Television Screen through Video Cassette Recorder for domestic purposes to the family members of a household.”.

4. In section 4 of the principal Act, in sub-section (4),-

(i) in clause (i),-

(a) for the words “buying, selling, supplying”, the words “buying, letting, selling, supplying” shall be substituted;

(b) after the words “Video Cassettes”, the words “or VCDS or DVDS” shall be inserted,-

**Amend-
ment of
section 4.**

(ii) in clause (ii), after the words "Video Tape", the words "or on a VCD or DVD", shall be inserted;

(iii) in clause (iii), after the words "Video Cassettes", the words "VCDS or DVDS" shall be inserted.

**Amend-
ment of
section 5.**

5. In section 5 of the principal Act,-

(i) in sub-section (2), for clause (b), the following shall be substituted namely,-

"(b) in the case of an application for the grant of a licence for exhibition, buying, selling, letting, supplying or distributing of films through recorded Video Cassettes or VCDs or DVDs, that adequate precautions have been taken in the place, in respect of which the licence is to be granted, to provide for the safety, convenience and comfort of the persons attending exhibition therein,"

(ii) in sub-section (3), for clause (c), the following shall be substituted namely,-

"(c) in the case of an applicant for a licence for exhibition, buying, selling, letting, supplying or distributing recorded Video Cassettes or VCDs or DVDs such applicant has been convicted of an offence under the Cinematograph Act, 1952 or the Andhra Pradesh Cinemas (Regulation) Act, 1955 or the Andhra Pradesh Entertainments Tax Act, 1939."

**Central
Act
XXXVII
of 1952.
Act 10 of
1939.**

**Amend-
ment of
section 6.**

6. In section 6 of the principal Act,-

(i) in sub-section (1), after clause (f), the following clause shall be added namely,-

"(g) to use any place to buy or sell or let or distribute any VCD, DVD, or any other mode of recording of moving picture;"

(ii) for sub-section (2), the following shall be substituted namely,-

“(2) The licensing authority shall there upon, after consulting such authority or officer as may be prescribed, grant or refuse to grant permission and the provisions relating to licences for exhibition, buying, selling, letting, supplying or distributing recorded Video Cassettes or VCDs or DVDs of films on television screen through Video Cassette Recorder shall, so far as may be, apply to permission under this section.”

7. In section 7 of the principal Act, for sub-section (1), the following shall be substituted namely,-

**Amend-
ment of
section 7.**

“(1) The Government may issue such orders and directions of a general character as they may consider necessary, in respect of any matter relating to licenses for the exhibition on Television Screen through Video Cassette Recorder or the keeping of Video Library, to licensing authorities; and every licensing authority shall give effect to such orders and directions.”

8. In section 8 of the principal Act,-

**Amend-
ment of
section 8.**

(i) in sub-section (1), in the opening paragraph, after the word “video cassette recorder”, the words “Video Cassette Recorder or V.C.Ds or D.V.Ds,” shall be added;

(ii) for sub-section (3), the following shall be substituted namely,-

“(3) Every person licensed under the Act, either to sell or to record recorded video cassettes or V.C.Ds or D.V.Ds shall in respect of each recorded video cassette or V.C.Ds or D.V.Ds in his possession, produce when demanded by an officer authorized by the Government in this behalf a letter of consent from the person who is the first owner of the copyright of the recorded video cassette under section 17 of the Copyright Act, 1957 and in case such copyright has been assigned under section 18 of the said Act, from the assignee of such copyright.”

- Amendment of section 9.** 9. In section 9 of the principal Act,-
- (i) for sub-section (1), the following shall be substituted namely,-
- “ (1) No person licensed under the Act to exhibit films on television screen through video cassette recorders or V.C.Ds or D.V.Ds shall exhibit or permit to be exhibited, any film other than a film which has been certified as suitable for public exhibition by the authority constituted under section 3 of the Cinematograph Act, 1952 and which, when exhibited, displays the prescribed mark of that authority and has not been altered or tampered with in any way since such mark was affixed thereto.”;
- (ii) for sub-section (3), the following shall be substituted namely,-
- “ (3) No person licensed under the Act, for selling recorded video cassettes or V.C.Ds or D.V.Ds shall sell, let on hire, distribute, exchange or put in to circulation in any manner whatsoever any recorded video cassette or V.C.Ds or D.V.Ds containing a film which has not been certified as specified in sub-section (1).”.
- Central Act XXXVII of 1952**
- Amendment of section 10.** 10. In section 10 of the principal Act, in sub-section (1), for the words “Video Cassette Recorder”, the words, “Video Cassette Recorder or V.C.Ds or D.V.Ds.” shall be substituted.
- Amendment of section 11.** 11. In section 11 of the principal Act, in sub-section (1), after the words “for exhibition of films”, the words “on television screen through Video Cassette Recorder or V.C.D. or D.V.D.” shall be inserted,
- Amendment of section 15.** 12. In section 15 of the principal Act, in sub-section (1), after the words “the television set”, the words “VCDs, DVDs,” shall be inserted.

13. In section 21 of the principal Act,-

**Amend-
ment of
section
21.**

(i) in sub-section (1), for clause (i), the following shall be substituted namely,-

“(i) exhibiting any film on television screen through video cassette recorder, or V.C.Ds or D.V.Ds, or.”;

(ii) in clause (ii), after the words “or selling”, the words “buying, letting on hire, or distributing” shall be inserted.

(iii) for sub-section (2), the following shall be substituted namely,-

“(2) If the person referred to in sub-section (1) fails to obtain the licence within the period mentioned in sub-section (1), he shall discontinue such exhibition and in the case of video library, he shall close such video library and in the case of selling, buying, letting on hire or distributing recorded film cassettes, discontinue such transactions.”.

G.V. SEETHAPATHY,
Secretary to Government,
Legislative Affairs & Justice (FAC),
Law Department.

Registered No. HSE/49

[Price : Rs. 0-30 Paise.



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 14] HYDERABAD, TUESDAY, APRIL 26, 2011.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Andhra Pradesh Legislature, received the assent of the Governor on the 23rd April, 2011 and the said assent is hereby first published on the 26th April, 2011 in the Andhra Pradesh Gazette for general information.

ACT No. 14 OF 2011.

**AN ACT FURTHER TO AMEND THE ANDHRA
PRADESH EXHIBITION OF FILMS ON TELEVISION
SCREEN THROUGH VIDEO CASSETTE
RECORDERS (REGULATION) ACT, 1993.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty -second year of the Republic of India as follows:-

[1]

A. 487

2 ANDHRA PRADESH GAZETTE EXTRAORDINARY [Part IV-B

Short title and commencement.

1. (1) This Act may be called the Andhra Pradesh Exhibition of Films on Television Screen through Video Cassette Recorders (Regulation) (Amendment) Act, 2011.

(2) It shall be deemed to have come into force with effect from 24-06-2010.

Amendment of Section 4. Act 12 of 1993.

2. In the Andhra Pradesh Exhibition of Films on Television Screen through Video Cassette Recorders (Regulation) Act, 1993, (hereinafter referred to as the principal Act), in section 4, in sub-section (4), in clause (iii), for the words "to any Police Officer not below the rank of an Inspector" the words "to any Police Officer not below the rank of a Sub-Inspector" shall be substituted.

Amendment of Section 8.

3. In section 8 of the principal Act:—

(i) in sub-section (1), for the words "by an officer authorized by Government" the words "by any officer of and above the rank of Sub-Inspector of Police" shall be substituted;

(ii) in sub-section (2), for the words "by an officer authorized by the Government" the words "by any officer of and above the rank of Sub-inspector of Police" shall be substituted;

(iii) in sub-section (3), for the words "by an Officer authorized by the Government" the words "by any Officer of and above the rank of Sub-Inspector of Police" shall be substituted.

Amendment of Section 14.

4. In section 14 of the principal Act,—

(i) in sub-section (1), for the words "an Assistant Commissioner of Police in the Twin Cities of Hyderabad and Secunderabad or a Deputy or Assistant Superintendent of Police" the words "an officer of and above the rank of Sub-Inspector of Police" shall be substituted.

(ii) for sub-section (2), the following shall be substituted, namely,—

“(2) The powers of the nature referred to in sub-section (1) may also be exercised by such officer as may be empowered in this behalf by the Government.”.

A. SHANKAR NARAYANA,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.